

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

Present: Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman

Hon'ble Mr. M. S. Mukherjee, Member (A)

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1. O.A. 854 OF 1990
DURGA CHARAN HALDAR & ORS VS UOI & ORS
For the petitioners : Mr. S.K.Ghosh, Counsel
For the respondents : Mr. C.Samadder, Counsel
2. O.A. 1207 OF 1989
K.C.MALLICK & ORS VS UOI & ORS
For the petitioners : Mr. S.P.Majumdar, Counsel
Mr. T.D.Roy, Counsel
For the respondents : Mr. M.M.Mallick, Counsel
3. O.A. 628 OF 1991
RAJIB KR. CHAKRADEORTY & ORS VS UOI & ORS
For the petitioners : Mr. R.N.Dutta, Counsel
For the respondents : Ms. Uma Sanyal, Counsel
For the added respds. : Mr. Mr. S.P.Majumdar, Counsel
Mr. T.D.Roy, Counsel
4. O.A. 778 OF 1987
ARUP KUMAR NATH VS UOI & ORS
For the petitioner : Mr. R.N.Dutta, Counsel
For the respondents: Ms. Uma Sanyal, Counsel
For Pvt. respondents: Mr. Mr. S.P.Majumdar, Counsel
Mr. T.D.Roy, Counsel
5. O.A. 348 OF 1989
NANI GOPAL CHAKRABORTY & ORS VS UOI & ORS
For the petitioners : Mr. B.Mukherjee, Counsel
For the respondents : Mr. M.S.Banerjee, Counsel
6. O.A. 153 OF 1994
ISWAR CHANDRA SINGH & ORS VS UOI & ORS
For the petitioners : Mr. B.Mukherjee, Counsel
For the respondents : Mr. M.S.Banerjee, Counsel
Heard on : 20.3.96, 14.2.97, 18.2.97, 19.2.97, 20.3.97
21.2.97, 25.2.97, 26.2.97, 27.2.97 & 28.2.97
7. O.A. 515 OF 1996
ASHOKE KR. DE VS UOI & ORS
For the petitioner : Mr. B.C.Sinha, Counsel

For the respondents: Mr. R.N.Das, Counsel
Ms. B. Roy, Counsel

8.

O.A. 597 OF 1996 WITH MA 221 OF 1996

ASHISH MUKHERJEE & ORS

VS UOI & ORS

For the petitioners : Mr. B.C.Sinha, Counsel

For the respondents : Mr. R.N.Das, Counsel
Ms. B.Roy, Counsel

Heard on : 6.12.96

9.

O.A. 1116 OF 1995

S.S.I. REZVI

VS UOI & ORS

For the petitioner : Mr. P.K.Munshi, Counsel

For the respondents : Mr. M.M.Mallick, Counsel

Heard on : 13.1.97

10.

O.A. 823 OF 1995

BIJOYENDRA PRASAD TEWARY & ORS VS UOI & ORS

For the petitioners : Mr. B.Mukherjee, Counsel

For the respondents : Ms. Uma Sanyal, Counsel

For pvt. respondents: Mr.M.M.Mallick, Counsel

Heard on : 6.1.87, 7.1.97 & 2.4.97

Date of Judgement : 11.6.1997

O.R.D.E.R.

M.S.Mukherjee, A.M.:

ORDER BY

All these ten original applications are taken up together for disposal for the sake of convenience as they raise the common questions regarding the principles for reservation of posts/vacancies in railway services and interpretation of common question of law.

2. Before we proceed to analyse the rival contentions advanced by the contending parties, we may briefly state below salient facts relating to individual cases.

3. GENERAL FACTS ABOUT THE CASES:

The first five cases viz. O.A. 854/90, OA 120/92, OA 628/91, OA 778/87 and OA 319/89 were earlier referred to a Full Bench of this Tribunal in Calcutta in order to decide the question whether a person, who secured accelerated promotion

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